## **National Company Law Tribunal**

## Allahabad Bench

CP NO. (IB) 67/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017

NAME OF THE COMPANY: Techpro Systems Ltd V/s jaipagkash Associated SECTION OF THE COMPANIES ACT: U/s 9 OF I&B ( whe of 2016

SI. NO. Name Designation Representation Signature

1. Ankit Kr. Singh PCS Respondent Ankit

2. Avay Bhanot Sr. Adv Respondent

3. Harish Void Schwidt Cap Africa)

4. Vikram Singh Advocate Petitioner Obsular

Chauban

## CP No.(IB) 67/ALD/2017

Advocate, Sri Vikram Chauhan for the Operational Creditor, Sri Ajay Bhanot, Senior Advocate alongwith Shri Ankit Kumar Singh for the respondent Corporate Debtor. The Argument in respect of preliminary objection raised by the Corporate Debtor Company are heard. However, the counsel appearing for the Operational Creditor seeks liberty to file a formal reply to the maintainability petition, stating such reason that reply is prepared but signature of the concerned parties could not be obtained.

The Registry of this Tribunal further pointed out some procedural defects and objection which needs to be clarified / cured by the petitioner.

In view of this, it is expedient that a formal notice Under Section 9(5) of the I & B Code to be issued to the Operational Creditor to make reply / clarification within the stipulated period. The petitioner counsel is granted further liberty to file formal reply to the objection/ maintainability petition of the Corporate Debtor.

The matter be listed on 23rd August, 2017

Date: 10.08.2017 Shri H.P. Chaturvedi (Member (Judiciai)

Typed by P.K.Jyoti